

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,  
JABALPUR

Review Applications No 49 and 50 of 2005  
(In OA No. 541 and 1174 of 2004)

Jabalpur this the 24<sup>th</sup> day of November, 2005.

Jitendra Prasad Shakya  
S/o Shri Man Pal Shakya  
Aged 32 year, working as  
Driver in temporary status  
Group 'D' R/o Duttpura,  
Morena (M.P.)

Applicant

V E R S U S

1. Union of India through  
Secretary, Ministry of Communication  
Dept. of Post, New Delhi.

2. The Post Master General  
Indore Region, Indore (M.P.)

3. The Superintendent of Post  
Offices, Chambal Division  
Morena (M.P.)

Respondents

O R D E R (in circulation)

By M.P.Singh, Vice Chairman -

This review applications have been filed to review the order passed by the Tribunal on 17.5.2005 in OAs No. 541 and 1174 of 2004.

2. In the present RAs no clerical error or glaring mistake has been pointed out by the applicant. It is settled legal position that the review proceedings are to be strictly confined to ambit and scope of Order 47 Rule 1 of CPC. It must be remembered that a review petition has a limited purpose and cannot be allowed to be an appeal in disguise. The Hon'ble Supreme court in the case of Union of India Vs. Tarit Ranjan Das, 2004 SCC(L&S) 160 has held that the Tribunal cannot act as an appellate court while reviewing the original orders.



2.

3. In view of the foregoing, we do not find any merit in these RAs, and accordingly the same are rejected at the circulation stage itself.

(Madan Mohan)  
Judicial Member

(M.P.Singh)  
Vice Chairman